

(c) Mid (d) The Undertaking-wise details of the value of purchases made by them, during the last three years from

ancillary units and small scale units are as follows: —

(Rs. in lakhs)

Sl. No.	Name of the PSU	Value of Purchases from Ancillary Units			Value of Purchases from Small Scale Units		
		1989-90	90-91	91-92	1989-90	90-91	91-92
1.	HAL	132.00	149.00	142.00	813.00	1442.00	2060.00
2.	BEL	277.70	294.50	230.00	2358.00	2750.00	1700.00
3.	BEML	255.00	255.00	294.00	5468.00	6154.00	5622.00
4.	MDL	Nil	Nil	Nil	961.00	750.00	1675.00
5.	GRSE	Nil	Nil	Nil	1440.00	715.00	2303.00
6.	GSL	69.80	63.64	68.41	35.87	24.68	26.53
7.	BDL	6.00	37.96	5.60	225.00	271.19	270.05
8.	MIDHANI	Nil	Nil	Nil	51.00	91.00	207.00

Development of missile technology

3999. DR. SANJAYA SINH: Will the Minister of DEFENCE be pleased to -etete:

(a) whether it is a fact that Indian defence scientists have made a major break through in developing critical high technology sub-systems for the missile "Akash"; and

(b) if so, what are the details thereof?

THE MINISTER OF DEFENCE
(SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) For the "Akash" missile propulsion, the Integrated Ram Rocket System has been qualified in an automated test facility simulating the flight conditions and sequencing.

अनुकम्पा के आधार पर नियुक्ति

4000. मौलाना अबुलक़ासिम खान
आजमी: क्या रक्षा मंत्री यह बताने को
कृपा करेंगे कि:

(क) उनके मंत्रालय ने पिछले तीन वर्षों में और इस वर्ष कितने व्यक्तियों को अनुकम्पा के आधार पर रोजगार उपलब्ध कराया है;

(ख) कितने ऐसे मामले हैं जिनमें इन तकनीकी कारण से रोजगार उपलब्ध नहीं कराया गया कि मृतक के आश्रितों द्वारा कुछ दिन देर से आवेदन किया गया था/ अनुरोध किया गया था;

(ग) क्या सरकार इन मामलों पर सहानुभूतिपूर्वक फिर विचार करेगी; और

(घ) यदि हाँ, तो उसका ब्यौरा क्या है और यदि नहीं तो, उसके क्या कारण हैं?

रक्षा मंत्री (श्री शरद पवार) :
(क) पिछले तीन वर्षों के दौरान, अनुकम्पा के आधार पर नियुक्त व्यक्तियों की संख्या इस प्रकार है :-

1989	--	1979 व्यक्ति
1990	--	1732 व्यक्ति
1991	---	1825 व्यक्ति

1992 में संबंधित सूचना निम्न विवरणों से एकत्रित की जा रही है।

(ख) अनुकम्पा-आधार पर नियुक्तियाँ करने के लिए प्राप्त सभी आवेदन-पत्रों पर सभी सुसंगत पहलुओं और आवेदनों के औचित्य को ध्यान में रखते हुए विचार किया जाता है।

(ग) और (घ) ऊपर (ख) को देखते हुए प्रश्न नहीं उठता।

4001. [Transferred to the 19th August, 1992.]

Manufacture of submarines

4002. SHRI VIREN J. SHAH:

SHRI PRAMOD MAHAJAN:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government's attention has been drawn to a report published in the 'Sunday Observer', New Delhi of 2nd August, 1992 under the caption "Delay on new sub alarms in Navy";

(b) if so, what are the details in this regard;

(c) what are the reasons for the delay in manufacturing our own sub-marines for Indian Navy in the East Yard of Bombay's Mazagon Dock;

(d) the extent to which the delay in manufacturing submarines would upset the Silver Jubilee Year of the Navy's Submarine arm which was started in 1967 and affect the interest of defence preparedness and capabilities; and

(e) what steps Government propose to take for the early manufacture of submarines and what is Government's programme in this regard?

THE MINISTER OF DEFENCE
(SHRI SHARAD PAWAR): (a) Yes, Sir.

(b) As per the agreement of Government of India with Ms. HDW of Germany, two SSK type submarines were built in German shipyard and another two have been manufactured with HDW collaboration in East Yard of MIDL, Bombay.

(c) The main reason is that manufacture of a Submarine is a highly complicated venture which was attempted for the first time in the country.

(d) and (e) The modernisation of the Indian Navy is being carried out in terms of the Perspective Plan which has been drawn up for this purpose. The decision to acquire new equipment is taken on the basis of this Perspective Plan, as well as an assessment of the geo-political scenario, threat perception and the availability of funds with the Navy. It is ensured that the Navy remains a balanced force capable of meeting any exigency that may arise.

रक्षा प्रयोजनों के लिए अधिगृहीत भूमि का मुआवजा

4003. श्री सहदेव सिंह : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या हिमाचल प्रदेश के कुल्लु जिले में फाटी बुक्का, फाटी पलवान और कोठी पलवान के स्थानीय लोगों की भूमि जो 1988 में कब्जे में ली गई थी, को अधिगृहीत कर लिया गया है और भूस्वामियों को उसका मुआवजा दिया गया है ;

(ख) यदि हाँ, तो मुआवजा कब दिया गया और भूमि का अधिग्रहण कब किया गया ;